

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A. No. 582 of 1990  
T.A. No.

DATE OF DECISION 1-3-1991

KM Ashraf \_\_\_\_\_ Applicant (s)

Mr MR Rajendran Nair \_\_\_\_\_ Advocate for the Applicant (s)

Versus

The Sub Divisional Inspector, (Postal), Respondent (s)  
Kalpetta & 2 others

Mr TPM Ibrahimkhan \_\_\_\_\_ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr SP Mukerji, Vice Chairman)

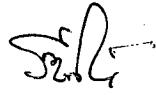
In this application the applicant who has been working as Extra Departmental Delivery Agent, Thovarimala Post Office on provisional basis since 1.3.1989 continuously, ~~Meet~~ originally in the leave vacancy and later in a regular vacancy, has prayed that he should also be considered for regular appointment to that post and his services should not be terminated except in accordance with law.

2. We have heard the learned counsel for the parties and gone through the documents carefully. In conformity with the decisions taken by us in a number of similar cases that a working E.D.Agent should also be considered for regular

selection if he is otherwise eligible, even if his name is not sponsored by the Employment Exchange, we dispose of this application also with the direction to the respondents to consider the applicant for the post of E.D.Agent, Thovarimala Post Office, in accordance with law, even if his name is not sponsored by the Employment Exchange, if he is otherwise eligible and that he should be <sup>allowed to</sup> continue in the present assignment until a regular appointment is made and that the services of the applicant should not be terminated, except in accordance with the provisions of Chapter V-A of the Industrial Disputes Act to the extent the same is applicable to him.



( AV HARIDASAN )  
JUDICIAL MEMBER



( SP MUKERJI )  
VICE CHAIRMAN

1-3-1991

trs